

THE SECOND SCHEDULE

(See section 476)

FORM No. 4

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED

(See section 82)

WHEREAS a complaint has been made before me that _____ (*name, description and address*) has committed (*or is suspected to have committed*) the offence of _____, punishable under section _____ of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said _____ (*name*) cannot be found, and whereas it has been shown to my satisfaction that the said _____ (*name*) has absconded (*or is concealing himself to avoid the service of the said warranty*);

Proclamation is hereby made that the said _____ of _____ is required to appear at _____ (*place*) before this Court (*or before me*) to answer the said complaint on the _____ day of _____

Dated, this _____ day of _____, 19 _____.

(*Seal of the Court*)

(*Signature*)
